

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.414
CP/63A/ND/2019

IN THE MATTER OF:

Uma Subramanian	...	Applicant
Versus		
Ansal Properties And Infrastructure Ltd.	...	Respondent

Order under Section 73 (4).

Order delivered on 01.12.2022

Coram:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Applicant :
For the Respondent : Mr. Malak Bhatt, Mr. Anubhav Taneja, Advs.

ORDER

Heard the submissions made by the authorized representative of the petitioner/claimant. It transpires that the respondent is subjected to CIRP vide order dated 16.11.2022. Mr. Ashwani Kumar Singla is already appointed as Resolution Professional in the matter with e-mail ID:- ashwaniksingla@gmail.com having Registration No. IBBI/IPA001/IP-P02035/2020-21/13122.

Resolution Professional is directed to appear before this Tribunal on the next date of hearing. A copy of this order be served to Resolution Professional. The petitioner is directed to lodge a claim before the Resolution Professional of Ansal Properties & Infrastructure Ltd. at the earliest. Court Officer may send e-notice to the Resolution Professional of Ansal Properties Ltd. to appear before this Tribunal on the next date of hearing.

In the meantime, the petitioner's authorized representative being a Chartered Accountant is directed to place any judicial pronouncement which is in his favour to enable the Tribunal to consider the same on merits.

(IB)-330(ND)/2021

All the petitioners, since the Resolution Professional is appointed and a separate window for the depositors and separate Form is also created for lodging their claim. The depositors may immediately take steps for lodging their claims with the Resolution Professional along with the necessary proof of their claim. Resolution Professional is directed to appear physically. Mr. Ashwani Kumar Singla, RP is directed to appear before this Tribunal on the next date of hearing.

Sh. PS Sarda, Adv. made the following submissions:

“In this matter the IRP issued a corrigendum on 21.11.2022 creating the class of creditors being the deposit holders and for that Form CA is to be filed. In this matter, the important aspect which has to be place before the perusal of this Hon'ble Bench is that vide order dated 31.12.2013 in Para 10 Clause XI thereof this Hon'ble Bench had directed that the company is to maintain at least 30% of liquid assets as required under the deposit loans till the validity of the same in respect of the fix deposit covered in the said scheme”

Resolution Professional is also directed to apprise this Tribunal about maintaining of the said liquid assets margin and apprise this Tribunal the connected opportunities thereto on the next date of hearing. Post this matter on 12.01.2023.

-Sd-
P.S.N. PRASAD
MEMBER (JUDICIAL)